

28

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 1149/97

DATE OF ORDER : 22-10-1997.

Between :-

M.Lakshmi Narayana

... Applicant

And

Union of India, rep. by Dy.Director,
Personnel & Training, Staff Selection
Commission, First Floor,
Wing-E, Kendriya Sadan,
Koramangala, Bangalore-560 034.

... Respondent

-- -- --

Counsel for the Applicant : Shri L.Prabhakar Reddy

Counsel for the Respondents : Shri V.Rajeshwar Rao, Addl.CGSC

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

-- -- --

R

J

... 2.

- 2 -

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

-- -- --

This OA was called today in view of the letter filed by Sri V.Rajeshwar Rao, standing counsel for Railways dt.18-10-97. Counsel for the applicant in the OA was not present eventhough it is stated by Sri V.Rajeshwar Rao that this letter has been sent to him by post.

2. The O.A. is filed as the applicant was not considered as OBC candidate as the Staff Selection Commission felt that the Mangali Community is not OBC Community. Hence the OA was filed praying for a direction to the respondents to permit the applicant in the O.A. to appear for the recruitment of Section Officer (Commercial)vide advertisement No.1/97 under OBC category by declaring the action of the respondents in rejecting the candidature of the applicant and cancelling it through memo No.6-1-97-SSC dt.2-8-97 as arbitrary and illegal.

3. An interim order was passed in this O.A. on 2-9-97. As per the interim order passed in this OA, the applicant was allowed to sit for the proficiency test shceduled to be held on 7-9-97 on any other subsequent date, if the interim order is produced atleast 2 days before conducting the proficiency test for appointment against the OBC category for consideration to the sole respondent in OA at Bangalore. However the results of the applicant were ordered not/be published until further orders.

4. As per letter of Sri V.Rajeshwar Rao dt.18-10-97, it is seen that the Staff Selection Commission on the basis of the government resolution of the A.P. decided that Mangali Community is also a recognised OBC community and on that basis they have issued a fresh admission certificate on 28-8-97 i.e. even prior to the issue of the interim

order by this Bench and the applicant was also permitted to sit for the examination as could be seen from the attendance list.

Hence the standing counselle for the respondents in the OA submits that the O.A. has become infructuous.

5. We are satisfied that there is no further directions are necessary by this Bench. Hence the O.A. is dismissed as infructuous. No costs.


(B.S. JAI PARAMESHWAR)

Member (J)

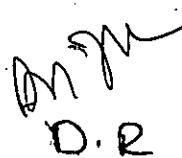
22.10.97


(R. RANGARAJAN)

Member (A)

Dated: 22nd October, 1997.
Dictated in Open Court.

~~av1/~~


D.R.

••4••

Copy to:

1. The Dy. Director, Personnel and Training, Staff Selection Commission, First Floor, Kendriya Sadan, Koremangala, Bangalore.
2. One copy to Mr. L. Prabhakara Reddy, Advocate, CAT, Hyderabad.
3. One copy to Mr. V. Rajeswara Rao, Addl. CGSC, CAT, Hyderabad.
4. One copy to D.R(A), CAT, Hyderabad.
5. One duplicate copy.

YLKR

22-10-97
b
13
TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M (J)

Dated: 22-10-97

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

in
O.A.NO. 1149/97

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

